

ITEM NO.21

COURT NO.5
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION PIL-W

Miscellaneous Application No. 94/2022 in SMW(C) No. 6/2020

(Arising out of impugned final judgment and order dated 29-06-2021 in SMW(C) No. No. 6/2020 passed by the Supreme Court Of India)

IN RE PROBLEMS AND MISERIES OF MIGRANT LABOURERS Petitioner(s)

VERSUS

Respondent(s)

IA No. 8420/2022 - CLARIFICATION/DIRECTION)

Date : 06-12-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MS. JUSTICE HIMA KOHLI

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UPON hearing the counsel the Court made the following
O R D E R

In the further affidavit filed on behalf of the Union of India, in para 23, it is stated as under:-

"It is submitted that this Hon'ble Court in para 5 in judgment dated 21.07.2021 in M.A. No. 94/2022 in Suo Moto W.P. (C) 6 of 2020 directed those States, who have not been able to achieve the target for registration of the unorganized workers, to do so and cooperate with the Union of India - Ministry of Labour and Employment and to ensure to it that those unorganized labourers/workers in different sectors are registered in the eShram portal. Further, the concerned States/Union Territories were directed to submit the report to the Union of India - Ministry of Labour and Employment on completion of six weeks so that the Union of India can file a further Status Report on the aforesaid. The direction in para 5 is reproduced as under:-

"In our earlier directions/orders, we have emphasized the need for registration of the migrants/unorganized workers in different fields and one of the objects is to see that all benevolent schemes announced by the Union of India and/or the concerned States, the

benefits of which should reach to such unorganized workers. We appreciate the work undertaken by the Union of India - Ministry of Labour and Employment. However, as observed hereinabove, still some States such as State of Maharashtra, State of Tamil Nadu, State of Telangana, State of Gujarat and State of Karnataka have to achieve the target. Therefore, we direct those States, who have not been able to achieve the target for registration of the unorganized workers, to do so and cooperate with the Union of India - Ministry of Labour and Employment and to ensure to it that those unorganized labourers/workers in different sectors are registered in the eShram portal. The said exercise shall be completed within a period of six weeks from today. The concerned States/Union Territories are directed to submit the report to the Union of India - Ministry of Labour and Employment on completion of six weeks so that the Union of India - Ministry of Labour and Employment can file a further Status Report on the aforesaid."

From the chart produced on record (page 252) with regard to State-wise target, registration and target achieved by the States which is, as on 19.09.2022, it appears that many of the States have yet to achieve the target and some States have been done very good. It is reported that the numbers which are given are, as on 19.09.2022.

Let a fresh chart, as on today, be given on the number of migrants registered against the target.

Put up on 15.12.2022.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR